

LIR No. 520/18

Laxmi Narayan vs. M/s Bimbrah Electronics Pvt. Ltd.

05.09.2020

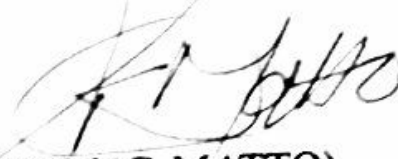
Present: Sh. Ajit Kumar Singh, AR for the LR's of the workman.  
Ms. Pallavi, AR for the management.

The matter is fixed for today for talk of settlement.

The Ld. ARs for the parties have submitted that the matter may be fixed for 21.09.2020.

Accordingly, the matter stands adjourned for talk of settlement for 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 2695/19

Doodhnath vs. M/s MG Pvt. Ltd. (Action Shoe Group)

05.09.2020

Present: None for the workman.

The matter is fixed for today for filing of the statement of claim.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 30.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 7244/16

Manoj Chandelkar vs. M/s International Instt. Of Planning & Management

05.09.2020

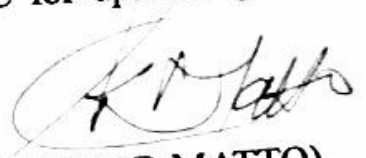
Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder and also for framing of issues 09.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 7729/16

Kuldeep Kumar vs. M/s International Instt. Of Planning & Management

05.09.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder and also for framing of issues 09.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 420/16  
Sher Singh vs. M/s Frank Anthony Public School & Anr.

05.09.2020

Present: Sh. Yograj Gullia, AR for the workman alongwith workman through video conference.  
None for the management No.1.  
Management No.2 is already exparte.  
Sh. P.P. Nayak, AR for the management No.2 through video conference.

The matter is fixed for today for the evidence of the workman.

The Ld. AR for the workman has submitted that he is desirous to summon some witness and seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the workman on 09.08.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 452/16

Vicky vs. M/s Frank Anthony Public School

05.09.2020

Present: Sh. Yograj Gullia, AR for the workman through video conference.  
None for the management No.1.  
Management No.2 is already exparte.  
Sh. P.P. Nayak, AR for the management No.2 through video conference.

The matter is fixed for today for the evidence of the workman and for payment of cost by the management No.1 to the workman.

In the meantime, the AR of the management No.1 had moved an application for waiving of the cost. Notice of the said application was also ordered to be issued to the workman. Same is received back with the report unserved, as the address of the workman available on record is not proper.

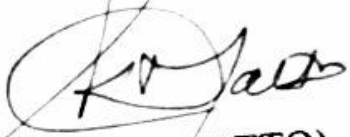
The workman or his AR may collect the copy of the said application from the Ahlmad of this court against the proper receipt. Workman is also directed to file his proper address with proof of his address within 10 days from today. As this court has observed that this workman has not filed his proper address in the court, for the best reason know to him.

The Id. AR for the workman and management No.2 seek adjournment.

Accordingly, matter stands adjourned for the evidence of the workman 09.08.2021 and for filing reply and arguments on the said application on 01.02.2021.

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Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 459/16

Hafizal vs. M/s Frank Anthony Public School

05.09.2020

Present: Sh. Yograj Gullia, AR for the workman through video conference.

None for the management No.1.

Management No.2 is already exparte.

Sh. P.P. Nayak, AR for the management No.2 through video conference.

The matter is fixed for today for the evidence of the workman and for the payment of cost by the management No.1 to the workman.

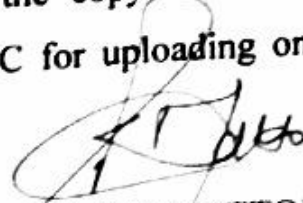
In the meantime, the AR of the management No.1 had moved an application for waiving of the cost. Notice of the said application was also ordered to be issued to the workman. Same is not received back.

Management No.1 is directed to file the copy of the said application in the court within 10 days from today and on filing of the same, the notice of the said application to the workman or his AR are ordered to be issued through whatsapp also.

Ld. ARs for the workman and management no.2 seek adjournment.

Accordingly, matter stands adjourned for the evidence of the workman 09.08.2021 and for filing reply and arguments on the said application on 01.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020



LJR No. 487/16

Suman Lata vs. M/s Frank Anthony Public School

05.09.2020

Present: Sh. Yograj Gullia, AR for the workwoman through video conference.

None for the management No.1.

Management No.2 is already exparte.

Sh. P.P. Nayak, AR for the management No.2 through video conference.

The matter is fixed for today for the evidence of the workman and for payment of cost by the management No.1 to the workman.


In the meantime, the AR of the management No.1 had moved an application for waiving of the cost. Notice of the said application was also ordered to be issued to the workman. Same is not received back.

Management No.1 is directed to file the copy of the said application in the court within 10 days from today and on filing of the same, the notice of the said application to the workman or his AR are ordered to be issued through whatsapp also.

Ld. ARs for the workman and management No.2 seek adjournment.

Accordingly, matter stands adjourned for the evidence of the workman 09.08.2021 and for filing reply and arguments on the said application on 01.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 4470/16

Prakash vs. The Chief District Medical Officer North West & Ors.

05.09.2020

Present: None for the workman.  
None for the management No. 1 and 2.  
Sh. Anil Sehgal, AR for the management No.3  
None for the management No.4 (opportunity to serve the  
management No.4 of the workman is already closed.)  
None for the management No.5.

The matter is fixed for today for the evidence of the  
management No.5 and also for the payment of cost of Rs. 5,000/- to the  
workman by the management No.5.

But, today, no one has appeared on behalf of the workman and  
management No.1, 2 and 5 through video conference.

Accordingly, the matter stands adjourned for the evidence of  
the management No.5 and also for the payment of cost to the workman by  
the management No.5 on 07.05.2021.

Ahlmad is directed to send the copy of this order to the  
concerned official of District Court, RADC for uploading on the official  
website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020

LIR No. 111/17

Rahul Goasai vs. Rajesh Aggarwal & Karan Aggarwal Owner/Prop. of City Park Green Resort

05.09.2020

Present: None for the workman.  
Sh. Pulkit Prakash, AR for the management.

The matter is fixed for today for hearing final arguments.

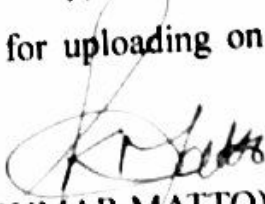
But, today, no one has appeared on behalf of the workman through video conference.

On the directions of the court, Reader of this court has telephonically contacted with the AR for the workman as the Ld. AR for the management is ready to argue on the matter today. But, the Ld. AR for the workman has telephonically told to the Reader that he is physically appearing in the Karkardooma Court today, so, he is not able to argue in the present matter today through video conference.

In the interest of justice, last and final opportunity is granted to the workman to argue on the matter through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 22.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.09.2020